

Election Urgent

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi -110 001

No. 576/3/VVPAT/ECI/LET/FUNC/JUD/SDR/Vol.II/2017 Dated: 25th July, 2017

To,
The Chief Electoral Officer of
Nagaland,
Kohima.


Subject: Bye- Election to the State Legislative Assembly, 2017 - Use of
EVMs with Voter Verifiable Paper Audit Trail System (VVPAT)-reg.

Sir,

In continuation of the Commission's **Letter No. 576/3/EVM/ECI/LET/FUNC/JUD/SDR/Vol.II/2017 dated 20th July, 2017**. I am directed to forward herewith the Commission's Direction bearing No. **576/3/VVPAT/ECI/LET/FUNC/JUD/SDR/Vol.II/2017 dated 25th July, 2017** specifying the **10- Northern Angami-I (ST) Assembly Constituency in Nagaland** as the Assembly Constituency where a printer with a drop box shall be attached to all voting machines being used in the said constituency for printing paper trail of the vote. The Direction may be published in the official Gazette of the state immediately and two copies of the Gazette may be forwarded to the Commission for its information and record.

2. The above mentioned instructions may be brought to the notice of the Returning Officers of the Constituency concerned for further necessary action.
3. The decision to use VVPAT in the assembly constituency may be given wide publicity.
4. Kindly acknowledge receipt.

Yours faithfully,


(ABHISHEK TIWARI)
SECTION OFFICER

To be published in the
State Gazettes of
Nagaland

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi – 110001

Dated: 25th July, 2017
___ Ashada, 1939 (Saka)

DIRECTION

No. 576/3/VVPAT/ECI/LET/FUNC/JUD/SDR/Vol.II/2017:-

Whereas, Section 61A of the Representation of the People Act, 1951, provides that the giving and recording of votes by voting machines in such manner as may be prescribed, may be adopted in such constituency or constituencies as the Election Commission of India may, having regard to the circumstances of each case, specify; and

2. Whereas, as per the proviso to rule 49A of the Conduct of Elections Rules, 1961, a printer with a drop box of such design, as may be approved by the Election Commission of India, may also be attached to voting machine for printing a paper trail of the vote, in such constituency or constituencies or parts thereof as the Election Commission of India may direct; and

3. Whereas, the Election Commission of India has, vide its notification **No. 576/3/EVM/ECI/LET/FUNC/JUD/SDR/Vol.II/2017 dated 20th July, 2017**, already specified under the said section 61A of the Representation of the People Act, 1951, **10- Northern Angami-I (ST) Assembly Constituency in Nagaland**, as the constituency in which the votes shall be given and recorded by means of voting machines at the poll to be taken for the current bye-election;

4. Now, therefore, the Election Commission of India, in exercise of its powers under the said proviso to rule 49A of the Conduct of Election Rules, 1961, hereby-

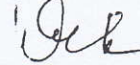
(i) specifies **10- Northern Angami-I (ST) Assembly Constituency in Nagaland** as the constituency in which a printer with a drop box shall be attached to voting machines to be used for the giving and recording of votes at the current bye-election;

(ii) approves the design of the printer with the drop box as developed by the Bharat Electronics, Ltd., Bangalore and Electronics Corporation of India Ltd., Hyderabad for the printer which shall be attached to the said

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voting machines to be used for the giving and recording of votes in the above said Assembly Constituencies.

By Order,



(K.F.WILFRED)

Sr. Principal Secretary
